GOVERNMENT OF INDIA FINANCE LOK SABHA

UNSTARRED QUESTION NO:5066 ANSWERED ON:24.04.2015 MEDICAL DEVICE INDUSTRY Lekhi Smt. Meenakashi;Owaisi Shri Asaduddin

Will the Minister of FINANCE be pleased to state:

(a) whether Government is aware of higher duties imposed on the inputs used for the manufacture of medical devices;

(b) if so, the details thereof, item/inputwise during the last three years;

(c) whether higher duties on the said inputs/items has made local manufacturing of medical devices unviable thereby encouraging import of medical devices in toto; and

(d) if so, the details thereof and the steps taken by the Government to correct the duty structure and incentivise local manufacture of medical devices?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA)

(a): In general, parts and accessories of medical devices attract 5% basic customs duty, NIL excise duty/CVD, NIL SAD and 3% Education & Secondary and Higher Education Cesses, whereas medical devices attract 5% basic customs duty, 6% excise duty/CVD (NIL in case of goods falling under heading 9021), NIL SAD and 3% Education & Secondary and Higher Education Cesses.

(b): Does not arise in view of reply to part (a) above.

(c) & (d): In Budget 2015-16, proposal relating to increasing basic customs duty on medical devices was examined and it was decided not to increase basic customs duty on medical devices.